

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi

.... Applicant/petitioner

Vs.

Praveer Construction Pvt. Ltd.

.... Respondent

Under Section 7 of (IBC)

Order delivered on 14.06.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Applicant/petitioner : Mr. Deepak Dahiya, Advocate

For the Respondent :

ORDER

An affidavit of service filed by the petitioner show that the email has been duly received by the corporate debtor and a copy of the email sent has been placed on record as Annexure-A. The email address is the same which is given in the master data. Despite service no one put in appearance on behalf of the corporate debtor-respondent. Hence, respondents are proceeded exparte.

List for arguments on 23rd July, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)